

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1629

ANSWERED ON:15.07.2009

REMOVAL OF CORRUPT OFFICERS FROM WEBSITE

Kumar Shri Vishwa Mohan; Pandey Shri Ravindra Kumar; Singh Shri Pashupati Nath

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the list of some corrupt officers is being removed from the website of Central Vigilance Commission (CVC);
- (b) if so, the details thereof and the reasons therefor;
- (c) the number of cases of corruption that has been disposed of by the CVC in the country particularly in Jharkhand and the number of cases pending with the Commission during the last three years and in the current year, Ministry-wise and State-wise; and
- (d) the action taken against the guilty officers?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): In December 1999, the Commission decided to publish the list of officers of organized services against whom it had advised initiation of criminal/departmental proceedings for major penalty w.e.f. 01.01.1990. The list was displayed on the website and was being updated till August, 2002 in accordance with the records available with the Commission. Thereafter, the Commission decided to display names of only those officers against whom major penalty had been imposed. The list of such officers continues to be displayed on the Commission's website on monthly basis.

(c): The Commission's jurisdiction extends only over public servants of Central Government and Organizations/Corporations owned and controlled by Central Government. Information of cases handled/disposed by the Commission is not maintained Ministry or State or area wise like Jharkhand etc. Further, the Commission does not have jurisdiction over the officials of State Governments. However, total number of cases disposed of by the Commission during the last three years and till May, 2009 in the current year is as under:-

Year	Cases disposed of	Pendency
	(at end of year)	

2006	4683	441
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2007	4672	710
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2008	4283	1193
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Upto May, 2009	1979	1447
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(d): Details of number of officers (year-wise) against whom Major penalty/ punishment were imposed in cases where Commission had tendered its advice are as under:

Year	No. of officers
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2006	844
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2007 765

2008 706

Upto May, 2009 279